

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4260  
ANSWERED ON:06.12.2010  
NATIONAL COMMISSION FOR ENTERPRISES IN UNORGANISED SECTOR  
Naranbhai Shri Kachhadia

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government has set up a National Commission for Enterprises in the unorganised sector;
- (b) if so, the date on which the said Commission was set up and the date by which its report was likely to be received;
- (c) whether its report has been received and if so, the salient features thereof; and
- (d) the decision taken by the Government on the basis of the recommendations made in this report?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (d): The Government constituted the National Commission for Enterprises in the Unorganised Sector (NCEUS) under the chairmanship of Dr. Arjun Sengupta on 20.09.2004. The Commission completed its term on 30.04.2009. The Commission submitted its Reports including Report on Social Security for Unorganized Workers. The Report on Social Security for Unorganised Workers was submitted in May, 2006. The salient features of the said Report is annexed.

On the basis of the recommendations of the Commission, the Government enacted, 'Unorganised Workers' Social Security Act, 2008 envisaging formulation of social security schemes for these workers.

STATEMENT REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK- SABHA UNSTARRED QUESTION NO. 4260 FOR 06.12.2010 REGARDING NATIONAL COMMISSION FOR ENTERPRISES IN UORGANISED SECTOR

Salient features of the Report of National Commission for Enterprises in the Unorganised Sector on Social Security for unorganized sector

The National Commission for Enterprises in the Unorganised Sector (NCEUS) in its report on Social Security for Unorganised Workers has recommended a legislation for the social security for unorganised workers. The salient features of the proposed legislation are:

**Social Security Benefits**

The Central Government to formulate a scheme to be called National Social Security Scheme for unorganised workers consisting of following minimum social security benefits:

- (i) hospitalisation cover up to Rs.15,000 and sickness cover for the registered worker during hospitalization at Rs.50 per day for a maximum period of 15 days.
- (ii) Maternity benefit of Rs.1,000 (maximum) per delivery
- (iii) Personal accident cover in the event of death of earning head of family to the tune of Rs.25,000
- (iv) Two options for old age security: (a) Monthly old age pension of Rs.200 per month to all poor (BPL) old aged (60+) workers, and
- (v) Provident Fund to all other workers (who are required to contribute to the national social security scheme).

The State Government may formulate schemes relating to:

- # Provident fund
- # Employment injury benefits
- # Housing schemes
- # Educational schemes for children of workers
- # Skill upgradation; etc.
- # Funeral Assistance
- # Marriage of daughters; and

# Any other schemes to enhance the socio-economic security of unorganized workers.

Setting up of National Social Security Fund:

(a) Grants and loans from the Central Government.

(b) Contribution from workers, employers, Governments for the specified national minimum social security given as under :

(i) Rs. 1/- per day for BPL workers by the Central Government

(ii) Rs. 1/- per day by the employer wherever identified. For those where employer is not identified, the contribution to be shared by the Central Government & State Government in the ratio of 3:1

(iii) Rs. 0.75 per worker per day by the Central Government and Rs. 0.25 per worker per day by the State Government.